GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA STARRED QUESTION NO. 78 ANSWERED ON 28TH APRIL, 2016

BHARAT STAGE-II FOUR WHEELERS

*78. SHRI BIDYUT BARAN MAHATO: DR. SUNIL BALIRAM GAIKWAD:

Will the Minister of ROADTRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

(a) the number of Pre Bharat Stage-II four wheeler vehicle that are older than 12 years in the country;

(b) whether the Government has prepared a draft modernisation policy for voluntary vehicle fleet for Pre Bharat Stage-II four wheelers older than 12 years;

(c) if so, the details thereof along with the aims and objectives of the said policy;

(d) whether the Government has consulted Ministries of Finance, Law and Environment and other stakeholders in this regard, and if so, the outcome thereof; and

(e) the time by which the said policy is likely to be made effective?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO. 78 ANSWERED ON 28.04.2016 ASKED BY SHRI BIDYUT BARAN MAHATO AND DR. SUNIL BALIRAM GAIKWAD REGARDING BHARAT STAGE-II FOUR WHEELERS.

(a) The number of Pre-Bharat Stage II (BS-II) four wheeler vehicles registered as on 31.03.2005 as per the Transport National Register is 54,34,927 which excludes old vehicle records which are not digitized.

(b) to (e) Sub-rule 1 to 4 of rule 88 of Central Motor Vehicles Rules, 1989 (CMVR, 1989) provides that

"No national permit to be granted in respect of goods carriage, other than multi axle vehicle, which is more than 12 years old; for multi axle goods carriage vehicle which is more than 15 years old and in respect of multi axle trailer approved to carry GVW of more than 50 tons which is more than 25 years old".

Rule 82(2)(a) and (2)(b) of the CMVR, 1989 provides that :-

"2(a) A Tourist permit shall be deemed to be invalid from the date on which the motor vehicle covered by the permit completes 9 years in the case of a motor cab and 8 years where the motor vehicle is other than a motor cab, unless the motor vehicle is replaced.

2(b) Where a vehicle covered by a tourist permit is proposed to be replaced by another, the latter vehicle shall not be more than 2 years old on the date of such replacement".

A proposal for the replacement of old vehicles will be prepared in due course after discussions with all stakeholders.
